

5.4.2000

Hon. Mr. SKI Naqvi, JM
Hon. Mr. MP Singh, AM

Sri A.R. Masoodi, learned counsel for the applicant. Sri M. Kumar for respondent no. 1 and Sri K.P. Singh for respondent no. 2 (State of UP).

Sri K.P. Singh has filed ~~was fixed~~ Short CA which is taken up during hearing of the case and be kept on record.

There is preliminary objection from the side of respondents in respect of territorial jurisdiction of this Tribunal at Allahabad to take cognizance of the matter.

Heard in detail, the arguments placed from either side.

The applicant has come up for relief against order of suspension, it is not in dispute that when he was suspended, he was posted at Unnao. Learned counsel for the respondents no 2 has brought on record that the matter relates to Distt. ~~Kanpur~~ Unnao, Rai Bareilly and Lucknow which led to departmental action and suspension of the applicant.

When the benches of Administrative Tribunals for different States, one established were formed, there was only one bench of CAT, at Allahabad and subsequent to it bifurcated by vesting jurisdiction of all the districts, which comes within the jurisdiction of Lucknow Bench of Hon. High Court of UP and a circuit bench of the CAT has been established at Lucknow and the Distt Unnao, Rai Bareilly and

// 2 //

Lucknow, alongwith other district as specified in the notification falls within the jurisdiction at Lucknow Bench of CAT. Therefore, we are of the view that the territorial jurisdiction of the present case does not lie ^{Bench} ~~here~~ at Allahabad ~~of~~ CAT and, therefore, the OA is not admitted and be returned to be filed at appropriate forum.

Received copy
of the OA alongwith
Bench copy as
well as copy of the
orders dt 5-4-2000
from Allahabad
5-4-2000

AM

JM

See m